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**BEFORE THE AJUDICATING AUTHORITY
(NATIONAL COMPANY LAW TRIBUNAL)
AHMEDABAD BENCH
AHMEDABAD**

IA 244 of 2017 with C.P. (I.B) No. 200/7/NCLT/AHM/2017

Coram: **Hon'ble Mr. HARIHAR PRAKASH CHATURVEDI, MEMBER JUDICIAL**
Hon'ble Ms. MANORAMA KUMARI, MEMBER JUDICIAL

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 23.07.2018**

Name of the Company: Asset Reconstruction Company (India) Ltd.
V/s.
Dharmendra Dhelariya RP

Section of the Companies Act: Section 60 (5) (c) of the Insolvency and
Bankruptcy Code

<u>S.NO.</u>	<u>NAME (CAPITAL LETTERS)</u>	<u>DESIGNATION</u>	<u>REPRESENTATION</u>	<u>SIGNATURE</u>
1.	Rashesh Parikh . Kishan Dave .	Advocate	Kotak Resources .	R.H. Parikh, Petitioner .
2.	PAVAN S. GODIAWALA	ADVOCATE	RESPONDENT	<u>M. Godiawala</u>
3.	VISHNU SHIRANI	ADVOCATE	APPLICANT	<u>V. Shirani</u>

ORDER

Advocate Mr. Vishun Sreeram is present for the applicant. Advocate Mr. Pavan S. Godiawala is present for the respondent. Advocate, Mr. Rashesh Parikh with Mr. Kishan Dave are present for Kotak Resources.

The Resolution Professional filed reply to the present Application. However, Advocate Mr. Rashesh Parikh propose to file an intervention Application for opposing the present Interim Application. The liberty is granted to file intervention Application within a week by serving an advance copy to the applicant as well as Resolution Professional. The Appellant is also at liberty to deal with the reply filed by the Resolution Professional as well as the intervention application, if filed.

List the matter on 09.08.2018

Manorama
MANORAMA KUMARI
MEMBER JUDICIAL
Dated this the 23rd day of July, 2018

Harihar Prakash Chaturvedi
HARIHAR PRAKASH CHATURVEDI
MEMBER JUDICIAL